

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16

IA 2657/2024 In C.P. (IB)/93(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.06.2024**

NAME OF THE PARTIES: **MR. RAHUL VASANT LAKHAPATI VS**
THE VISHWESHWAR SAHAKARI BANK
LTD.

Section 94(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 2657/2024-

1. Mr. Bhupendra Dave, Advocate appeared for the RP.
2. Ms. Khushbu Bhanushali, Advocate a/w Mr. Avinash Khanolkar, Advocate appeared for the Bank.
3. The present application is filed by the Resolution Professional to place on record report.
4. Accordingly, report of the Resolution Professional is taken on record.
5. In view of the aforesaid, IA No. 2657/2024 is allowed and disposed of.
6. The Resolution Professional is directed to serve a copy of the report to the Financial Creditor and all Banks as well as Personal Guarantor and upon receipt of the report Personal Guarantor is directed file reply within two weeks and serve copy of the reply to the Financial Creditor atleast two days before the next of hearing. Financial Creditor Bank who in turn may file reply if finds necessary.

7. List this matter on **25.06.2024** for next hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj